## RAJYA SABHA [14 December, 2004]

पर कीटनाशकों का छिड़काव किया जाता है, कई बार पूरी जानकारी के अभाव में कीटनाशकों का प्रयोग अधिक मात्रा में कर दिया जाता है । कीटनाशकयुक्त अनाज,फलों एंव सब्जियों का उपयोग मुनष्य के स्वास्थय के लिए घातक होता है तथा कई बीमारियों को जन्म देता है, ऐसे आलेख पत्र-पत्रिकाओं में भी छपते रहते हैं । अतः सरकार का भी यह कर्तव्य बनता है कि विभिन्न प्रचार माध्यमों के द्वारा जनता को इस विषय में निंरतर जानकारी देते हुए शिक्षित करे कि किस प्रकार ऐसे खाद्य पदार्थो को उपयोग में लाया जाए ताकि कीटनाशकों के विषेले प्रभाव से स्वास्थ्य को बचाया जा सके । केन्द्र तथा राज्य के स्वास्थ्य मंत्रलायों द्वारा इस संकट से उबारने के लिए जनसामान्य को इस विषय में प्रभावशाली प्रचार माध्यामों द्वारा सावधानी बरतने संबधी उपाय बताया जाना बहुत आवश्यक है, क्योंकि अधिकांश लोग इस विषय की गंभीरता से परिचित नहीं हैं, तथा हर रोज भोजन के साथ कीटनाशकों का धीमा जहर उनके शरीर में रोग बनकर समा रहा है । किसानों को भी कीटनाशकों के उपयोग के विषय में राज्य सरकारों द्वारा सावधानी बरतने के लिए शिक्षित किए जाने की आवश्यकता है, क्योंकि कीटनाशकों का प्रयोग, छिड़काव के दौरान किसानों के स्वास्थ्य को भी हानि पहुचाता है । सरकार को इस गंभीर समस्या के गंभीर परिणामों पर विचार करते हुए इनके निवारण के लिए प्रभावी उपाय करने की आवश्यकयता है ।

## Demand for the Rights of Tribals in Forests and Mines in the Country particularly in Orissa

DR. RADHAKANT NAYAK (Orissa): Sir, newspapers, both local and national, as well as the electronic media, are agog about bauxite mining from Lanjigarh and Karlapat mines, in Kalahandi, of Orissa. It is understood that the project has displaced about 90 villages with thousands of tribal families and destroyed their homes and hearths.

The background of the problem is that long after the crime was uncovered, an agreement has been signed between the Orissa Mining Corporation, a public sector undertaking, the lessee of the mines, on 18.11.2004 witht Vedanta Alumina, a private company. But the latter had been working the mines before this date without any valid agreement, nor competing in a tender. No clearance was got from the Panchayats, the mines being located in a Scheduled area. The clearance of the Ministry of Forest also has not been obtained, but the work continues.

The said agreement, which now provides for a joint sector arrangement with Vedanta Alumina, unduly favours the latter in respect of ownership pattern, shares control, location of value adding industries, day-to-day

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functioning, reciprocal responsibilities and payments to be made to OMC and reflects a total sell-out of public interest.

Adelegation of Members of the Orissa Legislative Assembly and other leaders from Orissa met the President, the Prime Minister, the Forest Minister and others concernd and have submitted a memorandum on the subject. I request that the Central Government should be seized of the problem for prompt, effective and appropriate action as demanded.

## Problems caused to passengers by officials of Air India at New York

SHRIMATI BIMBA RAIKAR (Karnataka): Sir, my subject is: Increasing incidences of arrogance on the part of Al staff. I wish to draw the attention of the House to the incidents of discomfiture and embarrassment to many Indians during their home-bound travel from various places particularly, New York. Indians having US Green Card are exempted from transit visa while travelling from New York to India *via* London. But the executive posted at Air India office in New York are denying permission to these Indians to board the flight on flimsy ground of transit visa required for UK. Due to abrupt denial of boarding permission by Air India officials, many Indians get stranded in New York entailing additional expenses on extended stay and boarding as they are coming to New York from far flung places in USA. It is the staff of Indian Consulate in New York which is coming forward to help these stranded passengers. Somehow the educated and young people can manage but can we visualise the plight of old people in such a situation? I urge upon the Government to take appropriate action and instruct these officials accordingly.

DR. (SHRIMATI) NAJMA A. HEPTULLA(Rajasthan): It is a very serious matter. She has raised the issue because we are Members of Commonwealth and this was not necessary for the Commonwealth passengers. Now those transit passengers who are even sitting in the plane require a visa and I hope the Government will take care of it. It is a serious matter.

## Request to get Gujarati fishermen released from Pakistani Jails

SHRI LEKHRAJ BACHANI (Gujarat): Sir, since the last few years, as

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